

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 176/AT/2025

- Subject : Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW): Part B" being established by Rajasthan IV 4B Power Transmission Limited.
- Petitioner : Rajasthan IV 4B Power Transmission Limited (RIV4BPTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 175/TL/2025

- Subject : Petition Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4B Power Transmission Limited.
- Petitioner : Rajasthan IV 4B Power Transmission Limited (RIV4BPTL)
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : **2.4.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Kanika Rai, RIV4B PTL
Shri Biswas Rajran Barik, RIV4B PTL
Shri Sitaram Jat, Objector
Shri Moharuram Jat, Objector
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that in terms of the liberty granted by the Commission vide Record of proceedings dated 27.2.2025, the Petitioner had conducted a meeting on 7.3.2025 with the objecting farmers in their Gurugram, Haryana office regarding the route of transmission lines and the issue as raised by these Objectors has now been settled amicably. He further submitted that the Petitioner as well as the Objectors have also filed their respective affidavits in this regard. He, accordingly, requested the Commission for the adoption of a tariff in respect of "Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part 4: 3.5 GW): Part B" ("the Project") and for the grant of a transmission licence for establishing the Project.

2. The objectors, appearing in the matter, also confirmed that the settlement has been carried out with the Petitioner amicably and peacefully, and the duly signed affidavit has been filed in this regard.

3. Considering the submissions made by the representatives of the Petitioner and Respondent CTUIL, the Commission reserved both the matters for orders.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)